

# COMPENSATE RAPE VICTIM: NHRC

PNN & AGENCIES

**Bhubaneswar/ Kendrapara, August 26:** The National Human Rights Commission (NHRC) has directed the Chief Secretary to pay monetary compensation under Odisha Victim Compensation Scheme to a poor tribal woman who was raped in Malkangiri district in 2017.

Adjudicating a petition filed by rights activist Radhakanta Tripathy, the apex rights body asked the Chief Secretary to submit the compliance report with payment proof within six weeks.

The rights body directed Malkangiri Collector to personally appear before the commission December 11 next.

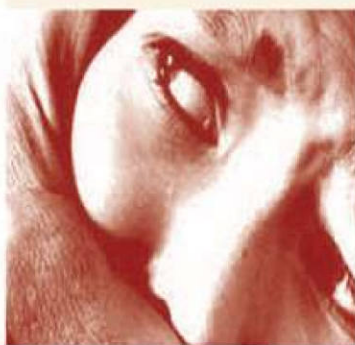
The petitioner alleged that it was August 9, 2017 when Adma Madkami, the accused from neighbouring Chhattisgarh raped a tribal woman on the roadside near MV-84 village in Malkangiri district.

The incident came to light after a video of the crime went viral on social media.

The tribal woman was returning from market when she fell unconscious on the roadside and Madkami committed the crime in full public glare, said the petitioner.

Blaming lack of patrolling and crime control by the government, Tripathy sought stringent action against the culprit, de-addiction measures, compensation to the victim under Nirbaya Scheme or Victim Compensation Scheme with

## MALKANGIRI SHAME



The victim, a tribal woman, was returning from market when she fell unconscious on the roadside near MV-84 village in Malkangiri district August 9, 2017

Adma Madkami, the accused from neighbouring Chhattisgarh, outraged her modesty in full public glare

The shameful incident came to light after a video of the crime was found doing the rounds on social media

proper counseling and direction to the government to prevent such incidents in future.

Pursuant to the notice of the NHRC, the Malkangiri police in a report stated that the victim under the influence of liquor was lying on the roadside from Padmagiri to Udupa.

At about 11.30am, the accused Adma Madkami of village Bafawada of Chhattisgarh had committed sexual assault.

The police had registered two cases, one for rape and another for making the video viral. The accused were arrested and circulation of the video stopped.

The investigation wing of the NHRC, which has submitted its analysis of the police report, suggested that the District Magistrate of Malkangiri may be directed to pay compensation to the rape victim and ensure adequate legal aid and appropriate psychological coun-

seling to the victim. The NHRC observed that the victim is entitled to financial assistance and restorative support services. The dignity of the victim has been seriously violated.

Earlier, the District Magistrate of Malkangiri was directed to provide adequate legal aid and appropriate psychological counseling to the victim and submit a report in this regard to the commission.

The commission did not receive any report despite repeated reminders and conditional summons to the District Magistrate of Malkangiri.

Expressing serious displeasure over the lackadaisical attitude of the authority, the NHRC issued summons to the District Magistrate Malkangiri to appear before it December 11 and directed the Chief Secretary to submit a compliance report, along with the proof of payment, within six weeks.